

Sangeeta Vs. SHO  
PS Keshav Puram

08.06.2020

Present: Sh. Vijay Dahiya, Ld. counsel for the applicant through VC.

Reply not filed again.

Let the reply be called from the DCP concerned as the officials below him has failed to comply the order despite repeated directions and the matter is being delayed due to the same, returnable for 10.06.2020.

Copy of the order be sent to the office of the DCP through the Prosecution Branch as well as on the E-mail of the DCP.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

DD NO. 2029  
Satish Chauhan Vs. Suresh Kumar  
PS Mangolpuri

08.06.2020

Present: Sh. Deepak Chauhan, Ld. counsel for the applicant through CISCO  
WEBEX Meeting App.

Reply filed on behalf of the IO through E-mail. He is directed to file  
the original reply in the Court concerned as and when the functioning of the Courts  
resumes.

Part arguments heard.

Put up for further arguments on 09.06.2020.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

FIR NO. 366/20  
PS Shalimar Bagh  
State Vs. Rahul  
U/s 379/356/34 IPC  
08.06.2020

Present:Ld. APP for the state.

Accused Rahul is in J.C.

Sh. Santosh Kumar, Ld. Counsel for the accused through CISCO WEBEX Meeting App.  
This is an application filed on behalf of the accused Rahul U/s 437 Cr.PC for regular

bail.

It is submitted by the counsel that the accused is in J.C since 20.05.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. Also, there is no previous conviction or involvement of the accused. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may try to threaten the witness and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the period of detention undergone by the accused and further the fact that investigation qua the accused is almost complete and also considering the socio-economic background of the accused, no grounds are found to continue the detention of the accused as the custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnish bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

FIR NO. 432/17  
State Vs. Subhash  
PS Mangolpuri  
U/s 379/411/34 IPC  
08.06.2020

Present: Ld. APP for the state.

Sh. Rajesh Juneja, Ld. counsel for the accused through CISCO  
WEBEX Meeting App.

This is an application filed on behalf of the accused Subhash who is lodged in Faridabad Jail and is not released by the concerned Jail due to his involvement in the present case. It is submitted by the counsel that the accused is on bail in the present case and necessary direction may be issued to the Jail Superintendent, Faridabad regarding the status of the accused on bail in the present case.

Since the Ahlmad of the court dealing with the jurisdiction of PS Mangolpuri is present in the Court today, he was directed to file the reply with regard to the present application. He has filed the reply. As per the reply, the accused is on bail in the present case.

Accordingly, let the copy of the order be sent to the Jail Superintendent, Faridabad intimating him that accused is on bail in the present case and he may be released if not required in any other case.

Application stands disposed of.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

FIR NO. 447/17  
State Vs. Subhash  
PS Mangolpuri  
U/s 379/411/34 IPC  
08.06.2020

Present: Ld. APP for the state.

Sh. Rajesh Juneja, Ld. counsel for the accused through CISCO  
WEBEX Meeting App.

This is an application filed on behalf of the accused Subhash who is lodged in Faridabad Jail and is not released by the concerned Jail due to his involvement in the present case. It is submitted by the counsel that the accused is on bail in the present case and necessary direction may be issued to the Jail Superintendent, Faridabad regarding the status of the accused on bail in the present case.

Since the Ahlmad of the court dealing with the jurisdiction of PS Mangolpuri is present in the Court today, he was directed to file the reply with regard to the present application. He has filed the reply. As per the reply, the accused is on bail in the present case.

Accordingly, let the copy of the order be sent to the Jail Superintendent, Faridabad intimating him that accused is on bail in the present case and he may be released if not required in any other case.

Application stands disposed of.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

FIR NO. 493/17  
State Vs. Subhash  
PS Subhash Place  
U/s 379/411/34 IPC  
08.06.2020

Present: Ld. APP for the state.

Sh. Rajesh Juneja, Ld. counsel for the accused through CISCO  
WEBEX Meeting App.

This is an application filed on behalf of the accused Subhash who is lodged in Faridabad Jail and is not released by the concerned Jail due to his involvement in the present case. It is submitted by the counsel that the accused is on bail in the present case and necessary direction may be issued to the Jail Superintendent, Faridabad regarding the status of the accused on bail in the present case.

Reply is filed by the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. It is stated in the reply that charge-sheet in the present case has been filed in the Court and due to the closure of the Court, necessary details could not be collected.

In view of the above, let notice be issued to the concerned Ahlmad of the Court having jurisdiction over PS Subhash Place to apprise the Court whether the accused Subhash is on bail in the present matter or not.

Notice be issued to the Ahlmad through E-mail or WhatsApp.

Put up on **11.06.2020**.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

Present:Ld. APP for the state.

Accused Amit is in J.C.

Sh. Vikas Gautam, Ld. Counsel for the accused through CISCO WEBEX Meeting App

This is an application filed on behalf of the accused Amit for interim bail for 45 days.

It is submitted by the counsel that accused has been released from Jail as per the order dated 03.06.2020 passed by Ld. MM Sh. Pritu Raj. However, the accused has not been released by the Jail Authority citing objections in the sections as mentioned in the bail order and as available on the custody warrants.

The bail order mentions the sections as 379/411 IPC whereas the report of the Jail Superintendent section as 379/411/34 IPC. Therefore, it is clarify in reference to the bail order dated 03.06.2020 which is available on the Website of the District Court in the Column “ Lockdown Orders” that the accused shall be treated on interim bail in all the sections as mentioned in the custody warrants.

Therefore, the Jail Superintendent is directed to release the accused as per the order dated 03.06.2020.

Copy of the order be sent to Jail Superintendent for compliance.

Bail application stands disposed of.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

Present:Ld. APP for the state.

Accused Sachin is in J.C.

Sh. Praveendra Kumar, Ld. Counsel for the accused through CISCO WEBEX Meeting  
App.

This is an application filed on behalf of the accused Sachin U/s 437 Cr.PC for regular  
bail.

It is submitted by the counsel that the accused is in J.C since 04.06.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. Also, there is no previous conviction or involvement of the accused. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the fact that the recovery has been made and there is no previous involvement or conviction of the accused and further the fact that investigation qua the accused is almost complete, I do not find any ground to continue the detention of the accused as the same is no more justified. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 10,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

Present:Ld. APP for the state.

Accused Ajay @ Chelwa is in J.C.

Sh. Vinkle Goel, Ld. Counsel for the accused through CISCO WEBEX Meeting App.  
This is an application filed on behalf of the accused Ajay @ Chelwa U/s 437 Cr.PC for

regular bail.

It is submitted by the counsel that the accused is in J.C since 03.10.2018 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. Also, there is no previous conviction or involvement of the accused and the charge-sheet in the present case has been filed. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the period of detention undergone by the accused and further the fact that investigation qua the accused is complete and charge-sheet has been filed in the court and also considering the socio-economic background of the family of the accused during the Corona Pandemic, no grounds are found to continue the detention of the accused as the custody is no more justified. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

FIR NO. 259/19  
State Vs. Amit Kumar  
PS Ashok Vihar  
08.06.2020

Present: Ld. APP for the state.

Sh. Vikas Gautam, Ld. counsel for the accused through CISCO  
WEBEX Meeting App.

It has been reported that accused has already been released on interim  
bail on 02.05.2020 and the bail order was passed by Ld. MM, Sh. Anurag Thakur.  
Therefore, the present bail application is not maintainable as the bail has already  
been granted.

However, Ld. counsel requests that the Jail Superintendent may be  
informed in this regard as he has not released the accused till date.

The Jail Superintendent is directed to release the accused as per the  
order dated 02.05.2020 and the same is available on the Website of the District  
Courts in the Column of "Lockdown Orders".

Copy of the order dated 02.05.2020 shall also be sent to the Jail  
Superintendent alongwith the copy of today's order for compliance.

Application stands disposed of.

In-charge Computer Branch is directed to upload the order on website of the  
District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

Present:Ld. APP for the state.

Accused Suraj @ Rahul is in J.C.

Sh. Mahesh Chandra, Ld. Counsel for the accused through CISCO WEBEX Meeting  
App.

This is an application filed on behalf of the accused Suraj @ Rahul U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 12.03.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. Also, there is no previous conviction or involvement of the accused and the charge-sheet I the present case has been filed. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the period of detention undergone by the accused and further the fact that investigation qua the accused is complete and also considering the socio-economic background of the accused, no grounds are found to continue the detention of the accused as the custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

Present:Ld. APP for the state.

Accused Sanjay is in J.C.

Sh. Ajay Atri, Ld. Counsel for the accused through CISCO WEBEX Meeting App.

This is an application filed on behalf of the accused Sanjay U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 14.03.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. Also, the accused has been released on Jail in another FIR bearing no. 168/20, PS Model Town on 21.05.2020 and he has also attached the bail order alongwith the application for reference. He submits that there is no other case is pending apart from the present case. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may threaten the witness and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the period of detention undergone by the accused and further the fact that investigation qua the accused is almost complete and also considering the socio-economic background of the accused, no grounds are found to continue the detention of the accused as the custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 10,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

E FIR NO. 002826/19  
State Vs. Jai Singh  
PS North Rohini  
U/s 379/411 IPC  
08.06.2020

Present:Ld. APP for the state.

Accused Jai Singh is in J.C.

Sh. Vijay Datt, Ld. Counsel for the accused through CISCO WEBEX Meeting App.

This is an application filed on behalf of the accused Jai Singh U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 22.05.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the period of detention undergone by the accused and further the fact that investigation qua the accused is almost complete and also considering the socio-economic background of the accused, no grounds are found to continue the detention of the accused as the custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 10,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

Present: Ld. APP for the state.

Ms. Shashi Jaiswal, Ld. LAC for the applicant.

Despite repeated orders, the SHO as well as the IO have failed to comply the orders of the Court. The matter is not being taken up seriously by them and sufficient time has elapsed since the application was filed in the Court. Accordingly, let copy of the order be sent to DCP concerned with the direction to look into the matter as the officers below him have failed to comply the orders of the Court and ensure the compliance positively by 11.06.2020.

Copy of the order be sent through the Naib Court and also sent at the E Mail Address of the DCP.

IO and SHO are directed to remain present on the next date before the court through VC at 11 am.

Directions of the court be intimated to them through the Naib Court.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

Deceased Inmate IWE Onyedinma S/o Alozie

08.06.2020

Present: Ld. APP for the state.

Ahlmad of this Court.

It has been informed telephonically by Sh. Shailender Kumar, Ahlmad in the Court of Sh. Sushil Kumar, Ld. MM-03, NW, Rohini to the Ahlmad of this Court that he has requested that he may be given some more time to send the copy of the inquest proceedings to the Jail Superintendent and request that matter may be taken up on 11.06.2020 as he has to come to perform duty on the said date.

Request allowed.

Put up the matter on 11.06.2020.

Order be intimated telephonically to him.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

CC no. 15569/19  
Sapna Singh Vs. Kapil & Ors.  
PS Shalimar Bagh  
08.06.2020

Present: Sh. Vikas Sehrawat, Ld. counsel for the complainant through CISCO  
WEBEX Meeting App.

It is submitted by the counsel that their matter have been taken up by  
the regular Court through Video Conferencing and the same is pending for orders  
and he request that he may be allowed to withdraw the present application.

Since, the matter is already pending before regular courts for orders  
and as per the directions dated 22.05.2020 passed by Ld. CMM, NW in circular  
No. 753-807/CMM/North-West/Rohini/Delhi/2020, the present applications  
stands disposed of.

In-charge Computer Branch is directed to upload the order on website  
of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

CC no. 15569/19  
Sapna Singh Vs. Kapil & Ors.  
PS Shalimar Bagh  
08.06.2020

Present: Sh. Vikas Sehrawat, Ld. counsel for the complainant through CISCO WEBEX Meeting App.

It is submitted by the counsel that their matter have been taken up by the regular Court through Video Conferencing and the same is pending for orders and he request that he may be allowed to withdraw the present application.

Since, the matter is already pending before regular courts for orders and as per the directions dated 22.05.2020 passed by Ld. CMM, NW in circular No. 753-807/CMM/North-West/Rohini/Delhi/2020, the present applications stands disposed of.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

Present: Ld. APP for the state.

Sh. Anil Sharma, Ld. counsel for the applicant through CISCO  
WEBEX Meeting App.

The present application is filed on behalf of the applicant/ accused  
Meena Kumari Gupta vide which she is seeking directions to the concerned office  
of DCP, Outer District Pushpanjali Enclave for the transfer of the subsistence  
allowance/ monthly salary in the accounts of her daughter Akanksha Garg.

It is stated in the application that the account of the applicant was  
freezed by the police officials during the investigation and due to which she is  
unable to withdraw her monthly salary. Further, she has been admitted on regular  
bail on 27.05.2020 by the Hon'ble High Court of Delhi and it has become very  
difficult to her to maintain herself and she has filed similar application in the  
concerned court but the same could not be heard due to the lockdown. Also, similar  
application of the co-accused Bijender was allowed vide order dated 28.11.2019  
vide which the salary was directed to be released in the account of the wife of the  
accused. Copy of the order attached alongwith the application. The applicant is  
seeking release of the salary during the suspension into the account of her daughter  
as her account is freezed and she has recently come from the jail and therefore due  
to the lockdown, she is unable to open a new account and it will take some time  
for her to get a new account open and she is facing huge difficultly due to the  
Corona Pandemic for her survival without receiving the salary and her bank  
account being freezed. She has also stated that the bank

Contd.....2

account of her daughter is a separate account and has nothing to do with the investigation.

Reply to the application has been filed by the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO has opposed the application.

Arguments heard.

I have gone through the submissions of both the parties. Subsistence allowance is the right of a suspended employee for his or her survival and to cater to the day to day expenses of the employee and her family. Therefore, the employee cannot be devoid of this right. Since, the applicant's salary account has been freezed and due to which she is unable to withdraw her subsistence allowance and it will also be difficult to seggregrate the same from the cheated amount lying in the account of the applicant as per the investigation. Therefore, DCP Outer District is directed to ensure that amount due towards the salary of the accused /applicant Meena Kumari Gupta for two months be released into the account of her daughter namely Akanksha Garg having account no. 083101531878, ICICI Bank, Laxmi Nagar Branch, Delhi, Branch Code - 0831 and during the said period the accused shall open a new account and supply the details of the same to the Department for receiving future subsistence allowance / salary and the same shall be consider by the Department.

Application disposed of accordingly.

Contd.....3

FIR NO. 195/19  
PS EOW  
Meena Kumari Gupta Vs. State  
U/s 409/420/120-B IPC

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

FIR NO. 714/18  
PS Mangolpuri  
State Vs. Aakesh @ Dafali

08.06.2020

Present: Ld. APP for the state.

Sh. Uday Pratap Singh, Ld. counsel for the accused through CISCO  
WEBEX Meeting App.

Reply is filed on behalf of the IO. However, the application pertains  
to the status report which is to be called from the Jail Superintendent seeking report  
as to why the accused has not been released despite being released from JC.

Let the report be called from the Jail Superintendent for 09.06.2020.

Copy of the order be sent to Jail Superintendent for compliance.

In-charge Computer Branch is directed to upload the order on website  
of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

Present:Ld. APP for the state.

Accused Vikram Chaudhary is in J.C.

Sh. Gopal Sharma, Ld. Counsel for the accused through CISCO WEBEX Meeting App.  
This is an application filed on behalf of the accused Vikram Chaudhary U/s 437 Cr.PC

for regular bail.

It is submitted by the counsel that the accused is in J.C since 25.02.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. Also, there is no previous conviction or involvement of the accused and bail is also pray on parity ground as the co-accused has already been released from jail on 28.05.2020. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may threaten the witness and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the period of detention undergone by the accused and further the fact that investigation qua the accused is almost complete and also considering the socio-economic background of the accused, no grounds are found to continue the detention of the accused as the custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

E FIR NO. 5054/20  
PS Shalimar Bagh  
State Vs. Shanu  
U/s 379/411 IPC  
08.06.2020

Present:Ld. APP for the state.

Accused Shanu is in J.C.

Sh. C.P. Singh, Ld. Counsel for the accused through CISCO WEBEX Meeting App.

This is a bail application for interim bail of the accused Shanu.

It has been stated by the counsel that the accused is in JC since 12.03.2020 and due to the Corona Pandemic, the family of the accused is suffering as he is the only bread earner of the family and bank account is also in his name.

Reply filed through WhatsApp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition ( C ) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. ( C ) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Shanu admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs. 10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

FIR NO. 85/13  
PS Ashok Vihar  
State Vs. Monu @ Badshah  
U/s 323/354/354-A/354-B/506/34 IPC  
08.06.2020

Present: Ld. APP for the state.

Accused Monu @ Badshah is in J.C.

Sh. B.P. Singh, Ld. Counsel for the accused through CISCO WEBEX Meeting App.

This is an application filed on behalf of the accused Ajay @ Chelwa U/s 437 Cr.PC for regular bail.

Reply filed by the IO to the bail application. IO is directed to file the previous conviction / involvement report of the accused with regard to the present offences on 09.06.2020.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

FIR NO. 395/20  
PS Bharat Nagar  
State Vs. Vipin  
U/s 356/411/34 IPC  
08.06.2020

Present:Ld. APP for the state.

Accused Vipin is in J.C.

Sh. S.K. Sharma, Ld. Counsel for the accused through CISCO WEBEX Meeting App.

This is an application filed on behalf of the accused Vipin U/s 437 Cr.PC for regular

bail.

It is submitted by the counsel that the accused is in J.C since 28.05.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. Also, there is no previous conviction or involvement of the accused. Further, there is no recovery from the accused and he has been apprehended solely on the disclosure statement of the accused Sumit and the same is not admissible in the absence of any recovery from the accused Vipin. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may try to threaten the witness and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the fact that the recovery has been made and there is no previous involvement or conviction of the accused and further the fact that investigation qua the accused is almost complete, I do not find any ground to continue the detention of the accused as the same is no more justified. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 20,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

Present: Ld. APP for the state.  
Accused Mohd. Islam @ Kallu is in J.C.  
Sh. Suraj Prakash Sharma, Ld. Counsel for the accused through CISCO WEBEX Meeting

App. This is an application filed on behalf of the accused Mohd. Islam @ Kallu U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 10.07.2019 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is further submitted by the counsel that accused has been granted bail by Sessions Court in the main case in which the accused was arrested and was separately charge-sheeted for the offence under the Arms Act. Also, the charge-sheet in the present case has been filed. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through WhatsApp. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may not be released from Jail.

I have heard the arguments and perused the record.

The allegations against the accused are serious in nature and he cannot be admitted on regular bail. Therefore, the plea for the regular bail stands rejected. However, at this stage it is orally prayed by the counsel that accused may be released on interim for a period of 45 days as has been granted interim bail by the Ld. Sessions Court as per the order dated 30.05.2020. The order dated 30.05.2020, perused from the District Courts Website.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition ( C ) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. ( C ) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Mohd. Islam @ Kalu admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs. 20,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

Present:Ld. APP for the state.

Accused Kallu @ Prem is in JC.

Sh. Deeepa Aggarwal, Ld. LAC for the accused through CISCO WEBEX Meeting App.

This is a bail application for interim bail of the accused Kallu @ Prem.

It has been stated by the counsel that the accused was granted bail by the concerned Court in the month of February but due to the lockdown, the accused could not furnish the bail bond and is still not in condition to furnish the same. Therefore, she has moved application for interim bail and request that the accused may be released on personal bond as the family of the accused is suffering in this Pandemic as there is no one to support them financially and accused is the sole bread earner of the family.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition ( C ) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. ( C ) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Kallu @ Prem admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs. 10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

E FIR NO. 11382/20  
PS Raj Park  
State Vs. Mohd. Danish  
U/s 379/411/34 IPC  
08.06.2020

Present:Ld. APP for the state.

Accused Mohd. Danish is in J.C.

Sh. R.D. Joshi, Ld. Counsel for the accused through CISCO WEBEX Meeting App.

This is an application filed on behalf of the accused Mohd. Danish U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 02.06.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. Also, there is no previous conviction or involvement of the accused and the charge-sheet I the present case has been filed. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO through E-mail. He is directed to file the original reply in the Court concerned as and when the functioning of the Courts resumes. IO and Ld. APP for the state have opposed the bail application on the ground that the accused may commit the crime again and may not be released from Jail.

I have heard the arguments and perused the record.

Considering the fact that the recovery has been made and there is no previous involvement or conviction of the accused and further the fact that investigation qua the accused is almost complete, I do not find any ground to continue the detention of the accused as the same is no more justified. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 10,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

E FIR NO. 004671/19  
PS Crime Branch  
State Vs. Vinay @ Tempo  
U/s 379 IPC  
08.06.2020

Present: Ld. APP for the state.

Sh. Vivekanand through VC.

An application is filed on behalf of the accused Vinay @ Tempo for regular bail u/s 437 Cr.PC.

Reply to the application is filed by ASI Rakesh Kumar who has stated that the FIR mentioned above is not pending with PS Crime Branch and the details mentioned in the application are not correct.

It is submitted by the counsel that he may be allowed to withdraw the application as he has to verify the correct details of the FIR.

In view of the submissions, present application is dismissed as withdrawn.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

08.06.2020

Present: Sh. Chandan Bhatia, Ld. counsel for the applicant through CISCO WEBEX Meeting App.

It is submitted by the Reader that he has received a telephonic request from the Ahlmad in the Court of Ms. Surpreet Kaur, Ld. MM, NW who has requested that he may be allowed to produce the file tomorrow as due to some personal difficulty, he is unable to appear before the Court today itself.

Heard. Allowed.

Put up for further proceedings on 09.06.2020 at 12 pm.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

E FIR NO. 007903/19  
PS Crime Branch  
State Vs. Vinay @ Tempo  
U/s 379 IPC  
08.06.2020

Present: Ld. APP for the state.

Sh. Vivekanand through VC.

An application is filed on behalf of the accused Vinay @ Tempo for regular bail u/s 437 Cr.PC.

Reply to the application is filed by ASI Rakesh Kumar who has stated that the FIR mentioned above is not pending with PS Crime Branch and the details mentioned in the application are not correct.

It is submitted by the counsel that he may be allowed to withdraw the application as he has to verify the correct details of the FIR.

In view of the submissions, present application is dismissed as withdrawn.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

FIR NO. 472/19  
PS Aman Vihar  
State Vs. Parminder @ Babbal  
08.06.2020

Application for the release of Jamatalashi Articles.

Present: Ld. APP for the state.

Sh. Rajesh Juneja through VC.

Reply filed by the IO through WhatsApp.

It is stated in the reply that IO does not have any objection for the release of the jamatalashi articles. Accordingly, IO is directed to release the articles as per the Personal Search memo.

Application stands disposed of accordingly.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

Present: Ld. APP for the state.

Sh. Sanjay Nagar, Previous Ahlmad in the Court of Ms. Kiran Gupta, Ld. ASJ, NW, Rohini alongwith the case file of FIR No. 565/08, PS Mangolpuri.

It is submitted that the file has been sent and a CD has been prepared containing the E file.

Therefore, he is directed to immediately forward the file in physical form as well as E form as per the directions of the Hon'ble High Court of Delhi in Crl. Appeal No. 312/2020 through R & I Branch, NW, Rohini today itself and file the compliance report at 3 pm today.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

At 3 pm.

Present: Ld. APP for the state.

Sh. Sanjay Nagar, Previous Ahlmad in the Court of Ms. Kiran Gupta, Ld. ASJ, NW, Rohini in person.

It is submitted that he has handed over the file in the R & I Branch for forwarding to the Hon'ble High Court of Delhi as per diary no. 765 dated 08.06.2020. He has also placed on record the receiving by the concerned staff.

Let the document be kept in the office of Ld. CMM, NW, Rohini for future reference.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020

Present: Ld. APP for the state.

Accused Sunil Singh is in JC.

IO SI Sumedha in person.

An application is moved by the IO for the potency test of the accused Sunil Singh at RML Hospital on 10.06.2020 and request that necessary directions may be issued to the Jail Superintendent, Tihar Jail for the production of the accused at RML Hospital. IO has also stated that the special Court dealing with the Pocso cases is not in session and therefore, the present application is moved before this Court.

Heard.

Application is allowed, since the same is necessary for the proper investigation of the case.

Jail Superintendent, Tihar Jail is directed to produce the accused Sunil Singh S/o Narender Singh at RML Hospital on 10.06.2020 at 11:00 am and concerned CMO is directed to make necessary arrangements for the same.

Copy of this order be sent to the Jail Superintendent for compliance.

Copy of the order be given dasti to the IO as requested.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM, (North-West), Delhi  
Delhi/08.06.2020